



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No.726 of 2018

IN THE MATTER OF:

RupeshPethe

...Applicant

Versus

State of MP &Anr.

... Respondents

AFFIDAVIT IN COMPLIANCE OF ORDER DATED 26.07.2019
PASSED BY THIS HON'BLE TRIBUNAL

I, Neeraj Mandloi, aged about 51 years, S/o Shri V. K Mandloi, presently working as Principal Secretary, Department of Mineral Resources, Government of Madhya Pradesh, office at Vallabh Bhawan, Mantralaya, Bhopal, Madhya Pradesh - 462004, do hereby solemnly affirm and state as under;

1. That vide order dated 26.07.2019 this Hon'ble Tribunal was pleased to direct the deponent to file an affidavit on behalf of State of Madhya Pradesh explaining about grant of mining leases, keeping in view the judgment passed by Hon'bleSupreme Court in the case of Deepak Kumar and order dated 4.9.2018 passed by this Hon'ble Tribunal in OA No. 186 of 2016, Satyendra Pandey versus Ministry of Environment Forest & Climate Change.
2. That so far as the allegation made in the application regarding illegal sand mining taking place in district